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## (2018) 02 CHH CK 0164

## **Chhattisgarh High Court**

Case No: Writ Petition (S) No. 1279 Of 2018

Shekhar Modakh APPELLANT

Vs

State Of Chhattisgarh And Ors RESPONDENT

Date of Decision: Feb. 8, 2018

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Surfaraj Khan, Chandresh Shrivastava, Sudeep Agrawal

Final Decision: Disposed Of

## **Judgement**

## P. Sam Koshy, J

- 1. The grievance of the petitioner is that, the petitioner in the instant case has been regularized for a period of two years vide order dated
- 15/10/2015 and though two years have already lapse, no order has further been passed by the respondents.
- 2. The counsel for the petitioner prays that an appropriate directions be given to the respondent No.2 in this regard, considering the
- representation made by the petitioner seeking for confirmation of regularization.
- 3. At this juncture, without entering into the merits of the case, this Court is of the opinion that ends of justice would meet if the petition is
- disposed off with a direction to the respondent No.2 to consider the case of the petitioner and to pass a suitable order in accordance with the
- rules governing the service conditions of the petitioner so far as confirming their regularization.
- 4. It is expected that the authorities would take a decision expeditiously preferably within a period of 90 days.

5. The Writ Petition stands disposed off.	